

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.7428/Del/2018
Assessment Year : 2008-09**

**M/s Pepsico India Holdings
Private Limited,
Pioneer Square,
Leavel 3-6, Sector-62,
Near Golf Course Extension
Road, Gurugram,
Haryana – 122 101.
PAN : AAACP1272G.
(Appellant)**

**Vs. Assistant Commissioner of
Income Tax,
Central Circle-7,
New Delhi.**

(Respondent)

Appellant by : None.
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : **06.11.2020**
Date of pronouncement : **06.11.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2008-09 is directed against the order of learned CIT(A)-24, New Delhi dated 18th September, 2018.

2. The learned counsel for the assessee, vide letter dated 16th October, 2020 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 6th November, 2020.

Sd/-
(SUDHANSHU SRIVASTAVA)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant : **M/s Pepsico India Holdings Private Limited,
Pioneer Square, Leavel 3-6, Sector-62,
Near Golf Course Extension Road, Gurugram,
Haryana – 122 101.**
2. Respondent : **Assistant Commissioner of Income Tax,
Central Circle-7, New Delhi.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar